

6.3.2000 Hon. Mr. S. K. I. Naqvi, J.M.
Hon. Mr. S. Biswas, A.M.

Sri P. K. S. Pahuwal learned Counsel for the appellant, Sri V. K. Pandey has come up seeking relief for the directions to the respondents to take work from him regularly for the post of EDDA and regularise the appellant's services. The learned Counsel for the appellant has failed to show that any lien to the post accrued to him to which he is seeking for regularisation. His initial engagement on the post, we don't find a matter to be admitted for hearing, hence dismissed at limine.

S
A.M.

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J.M.

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